

(3)
AP/1

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration No. 918 of 1987

Om Prakash

applicant.

Versus

Board of Ordnance Factory, through its Chairman,
and others.

Respondents.

Hon'ble D.S.Misra, A.M.

Hon'ble G.S.Sharma, J.M.

(By Hon'ble D.S.Misra)

In this application under Section 19 of the A.T. Act XIII of 1985, the applicant has sought the relief that his name in the seniority list of 1983 may be placed at sl.no.37 as against sl.no.54 shown in the list. The applicant had made a representation against his position in the seniority list on 13.8.85 to the Secretary, Ordnance Factory Board and he received a reply dated 28.8.85 (annexure 5) in which he was informed that his representation has been considered carefully and his seniority has been shown correctly.

2. We have / ^{heard} learned counsel for the applicant on the point of limitation, who contended that the applicant had made further representation on 7.4.86 followed by several reminders and the final decision of the Chairman, Ordnance Factory Board, has not yet been received.

3. We have considered the matter and we are of the opinion that the reply dated 28.8.85 with reference to his representation dated 13.8.84 was a final reply and the representations made by the applicant thereafter on the same subject did not extend the period of limitation prescribed under the Administrative Tribunals Act, 1985.

B.P.

(A)
4
-2-

We accordingly hold that the application is highly belated under Section 21 of the A.T.aet ,1935 and the same is rejected at the admission stage.

10.3.88

A.M.

S. M. S. M.
10/3/88

J.M.

JS/10.3.1988